

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No.162/(MAH)/2016  
IA No. 15/2016

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

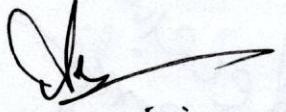
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2016


NAME OF THE PARTIES: M/s. Sigrun Realities Ltd.

V/s.  
M/s. First Virasat Realcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 637A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1.	Adv. Mayur Khandeparkar alw Adv. Mayur Shetty & Adv. Archan Shah ilb Rajani Associates -R-1		
----	--	--	---

2.	Mr. Sankalp Anantwar alw Srinivas Araya holding for Mr. CN Kumar. for Petitioner		
----	--	--	---

**ORDER**

**I.A. NO. 15/2016 IN T.C.P. NO. 162/637A/NCLT/MB/MAH/2016**

1. From the side of the Petitioner, Ld. Advocate Mr. Mayur Khandeparkar is present. From the side of the Respondent Ld. Advocate Mr. Sankalp Anantwar is present.

2. At the outset, an Order of Hon'ble High Court of Bombay dated 23<sup>rd</sup> November, 2016 is referred. According to this Order, Registrar of Companies, Mumbai shall not make any uploading on its website in respect of the Respondent Company for a period of six weeks from passing of the said Order. Relevant portion of the said Order reads as follows: mbj



- i. The Registrar of Companies, Mumbai shall not make any uploading on its website with respect of the Appellant Company for a period of six weeks from today.*
  - ii. The NCLT shall consider the interim application after notice to the parties within a period of six weeks from today. In the event, for any reason, it is not possible for the NCLT to dispose of the interim application within six weeks, it shall consider whether or not to continue the protection granted by this order during the pendency of the interim application.*
  - iii. For a period of six weeks from today, none of the assets of the Appellant Company shall be disposed of.*
  - iv. There shall be no meeting of the Board of Directors of the Appellant Company from the period of six weeks from today."*
3. However, after a brief discussion and with mutual consent of both the sides, the pleadings will be completed as per following schedule:
- a) Respondent in C.P. 162/2016 shall file the Reply on or before 16<sup>th</sup> January, 2017.
  - b) Respondent of I.A. 15/2016 shall file the Reply by 16<sup>th</sup> January, 2017.
  - c) Rejoinder, if any, by either side shall be filed on or before 27<sup>th</sup> January, 2017.
  - d) After completion of pleadings, let this matter be fixed for hearing on **8<sup>th</sup> February, 2017.**
4. Directions given by the Hon'ble High Court, Bombay shall remain in force till the next date of hearing.

Dated 20.12.2016

sd/-

**Shri M.K. Shrawat**  
Member (Judicial)